

11

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.633/96, with OA 1192/96 and OA 1194/96

New Delhi, this 24th day of April, 2000

Hon'ble Shri Justice V.Rajagopal Reddy, VC(J)  
Hon'ble Smt. Shanta Shastri, Member(A)

OA No.633/1996

Jagat Singh  
No.8872/8516/DAP  
r/o village Budhaka, PO Baina  
Utt. Aligarh (UP) .. Applicant

(By Shri M.P. Raju, Advocate - not present)

versus

Union of India, through

1. Secretary  
Ministry of Home Affairs  
North Block, New Delhi

2. Commissioner of Police  
Police Hqrs., IP Estate, New Delhi

3. Dy. Commissioner of Police  
IV Bn. DAP, Delhi .. Respondents

(By Shri Vijay Pandita, through proxy Shri  
Rajendra Pandita)

OA No.1192/1996

Ex Constable Satender Pai  
No.9213/2451/DAP  
r/o village & PO Ailun  
Utt.Muzaffarnagar, UP .. Applicant

(By Smt.Avnish Ahlawat, Advocate, through proxy  
Shri Mohit Madan, Advocate)

versus

Union of India, through

1. Lt. Governor of Delhi, through  
Commissioner of Police  
Police Hqrs., IP Estate, New Delhi

2. Sr. Addl. Commissioner of Police (AP&T)  
Police Hqrs., IP Estate, New Delhi

3. Dy. Commissioner of Police  
IV Bn. DAP, Kingsway Camp, Delhi .. Respondents

(By Shri Vijay Pandita, through proxy Shri  
Rajendra Pandita)



JA No. 1194/1996

~~Om Singh~~ Rajender Singh S/o Om Singh  
 r/o Village & P.O. Lilon  
 Dt. Muzaffar Nagar. UP (X)  
 .. Applicant

(By Smt. Avnish Ahlawat, Advocate, through proxy  
 Shri Mohit Madan, Advocate)

versus

Union of India, through

1. Lt. Governor of Delhi through  
 Commissioner of Police  
 IP Estate, New Delhi
2. Sr. Addl. Commissioner of Police (AP&T)  
 Police Hqrs., IP Estate, New Delhi
3. Dy. Commissioner of Police  
 IV Bn. DAP, Kingsway Camp, Delhi .. Respondents

(By Shri Vijay Pandita, through proxy Shri  
 Rajendra Pandita)

ORDER(oral)

By Reddy, J. -

Applicant is present in the first OA while his  
 counsel is absent. In the remaining two OAs, Shri Mohit  
 Madan, proxy for Smt. Avnish Ahlawat, seeks adjournment  
 in the matter. ~~are declined to grant adjournment.~~ (X)

.. In all the three OAs, orders of removal of the  
 applicants are under challenge. Applicants were  
 constables in Delhi Police. They were removed from  
 service on the ground of securing employment on  
 producing false employment card after enquiry. The  
 orders under challenge are <sup>of</sup> removal, by the disciplinary  
 authority, <sup>and</sup> confirmation by the appellate authority and  
 revisional authority.

(APR)

(X) Corrected vide  
 Court's order dated 26.2.2000  
(X)

3. Identical matters have come up <sup>before us, viz.</sup> OA No. 435/96 (Subhash Chand Vs. UOI), OA 775/96 (Rakesh Kumar Vs. UOI) and OA 830/96 (Satendar Kumar Vs. Govt. of NCT) and we have considered all the points raised therein, which are more or less same in the present three OAs and all the aforesaid three OAs were dismissed by a common order dated 23.2.2000. Following the above judgement, the present OAs are liable to <sup>be</sup> dismissed. Accordingly they are dismissed. No costs.

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(Smt. Shanta Shastry) (V.Rajagopala Reddy)  
Member(A) Vice-Chairman(J)

Om Sripad

/gtv/